क्योंकि अब तो छठी फाइव यीअर प्लान का मामला सामने आ रहा है। पुरानी कमेटी पिछली लोकसभा के साथ ही चली गई। जल्दी से यह कमेटी बने और जल्दी से हमारा डिविडेंड तय हो जाये, तो रेलवे को काम करने में आसानी होगी।

मैं आपको बहुत बहुत धन्यवाद देता हूं कि आपकी आज्ञा से मुझे बैठे-बैठे बोलने का अवसर मिल गया। मैं प्रो० मधु दंण्वते को भी धन्यवाद देता हूं कि वह भोजन कर के आ गये। हम तो यहां भूखे बैठे रहे उन के यहां आने से शोभा हो गई, क्योंकि आपोजीशन के सब सदस्य गायब थे और मैं सोचता था कि मैं जवाब किसको दूं।

MR. CHAIRMAN: The question is:

"That this House do resolve that a Parliamentary Committee consisting of 12 Members of this House, to be nominated by the Speaker, be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to general Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon."

*The motion was adopted.*

MR. CHAIRMAN: The question is:

"That this House do recommend to Rajya Sabha to agree to associate 6 Members from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon and to communicate the names of the Members so appointed to this House."

*The motion was adopted.*

---

**14.44 hrs.**

## STATUTORY RESOLUTION *RE.* MAXIMUM AMOUNT OF LOAN FOR ASSAM STATE ELECTRICITY BOARD

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): Sir, I beg to move:

"That in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), read with clause (b) of the Proclamation issued on the 12th day of December, 1979 by the President under artcile 356 of the Constitution with respect to the State of Assam, this House accords approval for fixing under the said sub-section (3) the sum of one hundred and thirty crores of rupees as the maximum amount which the Assam State Electricity Board may, at any time, have on loan under sub-section (1) of the said section 65."

MR. CHARMAN: Motion moved:

"That in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act. 1948 (54 of 1948), read with clause (b) of the Proclamation issued on the 12th day of December, 1979 by the President under article 356 of the Constitution with respect to the State of Assam, this House accords approval for fixing under the said sub-section (3) the sum of one hundred and thirty crores of rupees as the maximum amount which the Assam State Electricity Board may, at any time, have on loan under sub-section (1) of the said section 65."

Shri Ravindra Varma.

SHRI RAVINDRA VARMA (Bombay North): Mr. Chairman, Sir, the resolution that the hon. Minister has placed before the House appears to be a very simple resolution. I have a suspicion that he has taken cover under the plea that it is a simple resolution. I would have expected my hon. friend to place before the House a statement of the financial situation of the State Electricity

[Shri Ravindra Varma]

Board, a report of the functioning of the State Electricity Board and an assessment of the way it is being managed and the reasons for which he has felt it necessary to come before this House, asking for increasing the ceiling to Rs 130 crores.

Unfortunately, the Assam Assembly is under suspended animation. I must say here, utilising this opportunity, that we all share the hope that there will be an accord reached soon on the question of foreigners that the State and, therefore, the country has been confronting for the last ten months. We do hope that on both sides there will be a spirit of conciliation and a genuine quest for a negotiated settlement and, as a result of the efforts that are being made by both sides, a settlement would soon materialise. But today the Assam Assembly is under suspended animation and, therefore, the responsibility for examining the Resolution which my hon. friend has moved has devolved on this House.

The original limit contemplated in the 1948 Act was Rs. 10 crores. As the hon. Minister's Memorandum of Explanation has pointed out, it was subsequently raised to Rs 95 crores in 1973; and now we are asked to sanction raising the ceiling to Rs. 130 crores. As I said earlier, one would have expected the hon. Minister to provide this House with the necessary information to formulate an opinion, to make a judgment on the necessity for raising this ceiling. I must say, with great regret—it almost appears to me that it is an index of the casual attitude with which the House is being treated—that no such statement has been placed before this House, and the hon. Minister has chose not to give any explanatory observations while moving the Resolution. I shall nurse the hope that when he concludes and gives a reply, he would be able to advance and adduce convincing reasons.

Sir, the State Electricity Boards are commercial undertakings. In fact, they have a dual objective and a dual role. One is that of a commercial undertaking and the other is that of an essential public utility service. Therefore, the Managements of these Boards have to subserve both these objectives.

Section 69 of the Assam Act makes it obligatory for the Board to cause the accounts of the Board, together with the Audit Report thereon forwarded to it under sub-section 4, to be laid annually before the State Legislature; and since the State Legislature is not functioning today, they should have been placed before this House. The Act also makes it obligatory for the Board to transmit an yearly statement of accounts etc., to the Central Electricity Authority.

In the absence of this information, one would legitimately turn to the statements that have been made on the Floor of the House by the hon. Ministers concerned. So, when one turns to these and the answers that have been given to questions on the State Electricity Boards and tries to look for the needle in the hay-stack, to discover whether there is some information one can glean from the statements one comes across a very strange and infinitely sad situation. I hope the hon. Minister, who is busy parleying with the back benches, will be able to give answers to the questions which I am raising.

First of all, I want to point out that, as early as last year, there was a question raised in this House by Shri Anantram Jaiswal, asking for State-wise figures of the losses suffered by the State Electricity Boards. In answer to that question, the then Minister said that, for Assam, figures for 1975-76 could be given but from 1976-77 onwards, in the column against Assam, the entry was 'Not available'.

Now, I will turn to more recent times. A question on the loss of energy due to defective management techniques was raised in this House on the 25th March, 1980, Along with the answer, a statement was attached

showing the average cost of generation per kilowatt hour from hydro and thermal stations for the financial years 1973-74 to 1976-77. Again, in the column against Assam, after 1974-75 the entry is, generally, 'Figures not available'.

I will turn to an even more recent date—public memory cannot account for such shortness. On 29th July, 1980, hardly a week ago, my hon. friend Mr. Harinath Misra raised a question (No. 6054) on this subject in which, *inter alia*, he asked '(b) financial investment made in each Board, as also the profit and loss incurred by each during the last five years'. In the statement attached to the answer, the Minister has given the figures of outstanding loans and information on whether surpluses were available to make payments of interest, depreciation, etc., in respect of 15 Boards: and then comes a note that 'Accounts of 1978-79 for the remaining three Electricity Boards, namely those of Assam, Meghalaya—which are together—and Jammu and Kashmir have not been received. This was a statement made by the hon. Minister in this House on 29th July. I would like to point out to you that this Statutory Resolution had been tabled by then; it was available to us; copies had been circulated; still, on 29th July, the hon. Minister did not have the figures of accounts for the State Electricity Board, Assam, for 1978-79. One can, therefore, understand his difficulty in supplying us with the information necessary for us to form a judgment. But I want to ask him whether he, the hon. Minister, at least today is in possession of the facts necessary, the audited statement of accounts, whether he has applied his mind, whether he has analysed the accounts, whether he subscribes to the demand that has been made; whether, after applying his mind and analysing the position, he feels that he can come before this House and say 'vote for increasing the ceiling, raising the ceiling'. I am afraid, from the information that is available from the debates and the answers to the questions that have been raised in the House, one must conclude that the hon. Minister has come before the House in a sense of equality in ignorance or innocence. All of us are ignorant and the hon. Minister also is perhaps ignorant of the facts and figures. I must pay a tribute to my young friend for his high degree of fealty to the concept of equality.

As far as this State is concerned, it is like many other States in that the State Electricity Boards are in a mess in many parts of our country, time and again the demand has been made on the Floor of the House that the State Electricity Boards must be taken over by the Centre; there must be greater supervision. I am now not going into the merits and demerits of the Centre taking over the State Electricity Boards. My good friend, Mr. Daga, is an expert on the subject, and I am sure he would have something to say on this question, but I do not know whether he will be able to supplement the information, the tardy information, with which the hon. Minister has come forward with this Resolution before the House.

The condition of Assam is really pitable. It is pitable because this State has resources for the generation of electricity to an extent which hardly any other State in India can lay claims to. 25 per cent of the electricity necessary in this country can be generated from the hydro-electric resources of this State and of this region—the Brahmaputra Valley river system. Yet, as far as the Assam State Electricity Board is concerned, it deals almost purely with thermal electricity; the generation is thermal. 161.78 megawatts are the installed capacity. In 1977, the generation was 102.27, and in 1979, 120.90. But the average rate at which power is supplied in Assam to consumers, domestic consumers, agriculturists I mention this for the benefit of my learned and venerable hon. friend, Prof. Ranga—commercial lighting, small industry and large scale industry, is among the highest in India. Look at the State which has the potential to

[Shri Ravindra Varma]

produce 25 per cent of the electricity.. (*Interruption*). The State which has the potential to supply 25 per cent of the hydro-electricity of this country, where it has been computed that the cost of generation of hydro-electricity will be minimal, that State—I do not want to quote the figures because I am afraid your fingers, Mr. Chairman, are moving towards the bell . . .

MR. CHAIRMAN: There is ample time available.

SHRI RAVINDRA VARMA: I hope there is also ample interest in the House, particularly in the Treasury Benches. The figures are: for agriculture—21, domestic—51, commercial lighting—63, small industry—27, large industry—34.89 and the fuel surcharge that is levied in Assam, is the highest in the whole of the country. In Maharashtra, your State, Sir, it is 7, Orissa—1. Gujarat—0.75, Rajasthan—0.4, etc. The highest is Assam with 10.00. All this shows that there is something rotten.

PROF. N. G. RANGA (Guntur): In the State of Denmark.

SHRI RAVINDRA VARMA: Sir, I do not want to say 'in the State of Denmark' as the learned professor said because I do not want to tread on anybody's corns at this sensitive movement. That is why I did not use that common phrase.

So, Sir, there seems to be something very rotten, too rotten for words,—and words do not come forth from the Hon. Minister to describe the state of affairs—neither words nor facts. I must also add that Assam is perhaps the poorest State as far as rural electrification is concerned. Now all this adds upto a very dismal picture in a place where the picture can be bright and luminous. Who is responsible for it? Is it not the State Electricity Board? I would, therefore, use this occasion to appeal to my young friend, the hon. Minister, from whom I have high hopes, that the government must make a thorough examination of plant utilisation, fuel management, material management, transmission losses, etc. in the State, and both negatively and positively, critically examine the functioning of this Board, as also the unit cost of production, the unit sale price and the managerial aspects to which I have referred, so that government may at least be in a position to answer when questions are put to it. I am afraid, in the light of all this, the answer "Not Available" is also because they have much to hide. This state of affairs must end.

We are willing to vote this Resolution, of course; and you may remind us that even if we do not vote for it, you will get it passed, as the hon. Finance Minister said the other day. Sir, it was totally unexpected from a person of his eminence and nature. So, let us not be reminded that you may get this resolution passed even if we do not vote for it. We will vote for the resolution; but we want to utilise this opportunity to ask you to examine the condition of the State Elecricity Board so that it may improve.

SHRI M. SATYANARAYAN RAO (Karimnagar): Mr. Chairman, I stand to support this resolution moved by the hon. Minister for Power.

I do not want to go into the merits and demerits of this particular resolution which has already been mentioned by my hon. friend, Mr. Ravindra Varma. He has also quoted certain statistics—how much electricity is generated etc. I would like to take this opportunity only to stress on the hon. Minister to see that not only in Assam but in the entire country the Electricity Boards function properly. Now, what is happening? In spite of your allocation of sufficient funds, they are not able to utilise to the full capacity. That is the complaint not only in Assam but

everywhere. Particularly in Assam when we see the situation prevailing there, really we are very very sorry. For the past 10-11 months the situation prevailing there you know. The conditions prevailing there all of us know. There is no developmental activity at al. Everything is completely stopped there. Everything has come to a standstill.

Now I must congratulate our hon. Prime Minister who has taken the initiative to settle this matter. Recently there was an agreement reached. But, unfortunately, to-day's *Indian Express* carries a report that again there seems to be some misunderstanding under the heading, "Assam students," threat to resume agitation. Sir, because of this agitation, Assam has already suffered so much. No development and nothing at all and the children are not going to schools and their education has suffered very much. Of course, this hon. Minister is not concerned with this and he is only concerned with this Resolution. But, at the same time, it is a matter of collective responsibility and the Minister of Parliamentary Affairs is also there. I would only request these Ministers to see that again there is no agitation in Assam.

**15.00 hrs.**

There seems to be some misunderstanding about the settlement. I do not know that. Yesterday, I read a statement made by the Prinicpal Adviser to the Governor, Shri H. C. Sarin. He said that he was seeking some clarification from the agitators on some points. Whatever they may be, there must be some goodwill to settle this matter. Unless there is goodwill and proper understanding on the part of Government, it is not possible to settle this issue.

Nobody should stand on the prestige issue. He may seek some clarifications but, at the same time, he should see the statement made by the Home Minister. The Home Minister said that an agreement had been reached and that they are taking certain steps to release the detenus and withdrawing their Acts such as the Assam Disturbed Areas Act and the Armed Forces (Special Powers) Act.

He has made a certain statement. In spite of that, the press reports:

> "Mr. Sarin, however, announced implementation of the Government's commitments on the accord with revocation of two important notifications, the Assam Disturbed Areas Act, 1955 and the Armed Forces (Special Powers) Act, 1958. Twenty employees had been reinstated and the cases of another 140 were under review".

Only detenus had not yet been released. That is very important. He made a statement in the press that they are not going to be released, that is, those who were involved in violent activities. This is according to the statement he has made. It further says that only detenus had not yet been released and action was being withheld on withdrawal of collective fines. Why is this being withheld? I know the sufferings because I also led the Telengana agitation. I was active in that agitation and I was also a detenu. That is why I am pleading the case of these poor people. Whether the agitation was right or not, I am saying that the whole of Assam was involved in it; all people were involved. That is why I say that this is a delicate issue. In dealing with these people, one must have sufficient patience. We must not stand on false prestige, this or that. You may seek clarifications. It is also essential that all those detenus must be released as per the agreement. There should be no pre-condition at all. I am pleading the case of these people because I also suffered and I know the feelings of the people what happened to them at that time. I do not know why action was being

[Shri M. Satyanarayan Rao]

withheld on the withdrawal of collective fines? This should not be there. I suspect that there is some misunderstanding somewhere.

MR. CHAIRMAN: Mr. Rao, how is it relevant?

SHRI M. SATYANARAYAN RAO: Sir, the Electricity Board is invested with Rs. 95 crores or so.

MR. CHAIRMAN: The position will be this. You are raising certain points which the hon. Minister will not be able to answer.

SHRI M. SATYANARAYAN RAO: I want you to convey my feelings to him. That is all. Nothing more than that.

MR. CHAIRMAN: It will only remain unanswered.

SHRI M. SATYANARAYAN RAO: Headlines are there. He may or may not reply. That is why before I began to speak I made it very clear that hon. Minister is not concerned with this. But, at the same time, Parliamentary Affairs Minister is here. My request to you is only to convey my feelings through him to Government of Assam. After all the collective responsibility is there. Everything is linked up with this. Unless the agitation is stopped and unless normalcy is restored, it is not possible to develop Assam. Even Rs. 130 crores which you are giving cannot be spent properly if the agitation is there. That is why I am taking the opportunity to explain my point. I would request the Government to somehow see that the people come to the negotiating table immediately for talks on 11th August by creating good conditions.

Now, Sir, coming to the Electricity Board, I am told that in Brahmaputra there is more generation of hydro-power. It can supply not only to India but also to the whole of Asia. I am told like that. Transmission problem is there. Such a potentiality is there in Assam. So, we must utilise that. We know that because of power shortage, we are not able to complete our schemes at all. Everything depends upon power. If you want to establish industries, if you want to develop agriculture or anything and everything, that all depends upon power. Nothing is possible in the country without power. That is why I am happy to note that yesterday the Prime Minister appealed to the Chief Ministers to see that power is generated to the maximum extent. Unless power is there, nothing can be there. So, when you want to improve the conditions of the Assam people then you must see to it that electricity is provided to them.

Recently, there was the question of rural electrification. Except in three States, namely, Punjab, Haryana and Kerala where cent per cent electrification has been achieved, unfortunately, in other States the percentage is only 20, 30 or 40 per cent. Without power you cannot do anything. I know the Government is devoted to the cause of improving the condition of weaker sections. Sir, eighty per cent of our population lives in villages. So, unless there is improvement in the condition of people living in villages you cannot say improvement has been achieved. In that context, it is very essential that power should be made available in the rural areas. In the Sixth Plan if 80 per cent of the villages in the country get electrified then only you will be able to fulfill your dreams of development of both industry and agriculture. I would once again request the hon'ble Minister to see to it that the electricity needs of the rural people in Assam—most of them being tribals having been neglected over a long time and being dominated by people from other States—get fulfilled so that we are able to

bring about improvement in the conditions of the rural people in Assam.

**श्री मूल चन्द डागा** (पाली) : इस संकल्प का समर्थन करते हुए मैं एक बात कहना चाहता हूं। जो कदम आपने उठाए हैं, वे सराहनीय हैं। असम के अन्दर आज कुल गांव 21995 हैं और उन में से अभी 18555 गांव इलैक्ट्रिफाई होने बाकी है। असम में पर कैपिटा कंजम्पशन आफ इलैक्ट्रिसिटी बहुत ही कम है। वह केवल 33.82 है। असम की हालत इससे और ज्यादा खराब नहीं हो सकती है। असम के इलैक्ट्रिसिटी बोर्ड पर कुल कर्जा 31 मार्च 1978 तक 3175 लाख था। यह बहुत भारी रकम है। इलैक्ट्रिसिटी ऐक्ट में एक सैक्शन है जो कहता है कि जब कभी भी बोर्ड का बजट बने तो वह घाटे का बजट नहीं होना चाहिये और घाटे को पूरा करने के लिए टैरिफ को बढ़ा दिया जाना चाहिये। इसलिए फाइनेंस कमीशन ने भी 1978 में जो अपनी रिपोर्ट दी थी उस में यही कहा था।

फिनांस कमीशन ने बताया है कि इलैक्ट्रिसिटी बोर्डज की क्या हालत हो रही है

Under the Electricity (Supply) Act till it was recently amended, the Boards were required to carry on their operations without incurring losses and towards this end adjust the tariffs from time to time. The tariffs so fixed from time to time generally have an in-built element of cross-subsidisation of some categories of consumers by others in order to subserve what are regarded as desirable socio-economic policies.

हर बोर्ड में—किसी एक बोर्ड में नहीं—लासिज हो रहे हैं। फिनांस कमीशन ने कहा है:—

It is necessary however to realise that financial performance can be improved by better and efficient management and revisions of tariffs need only be a last resort . . . For instance, the utilisation of existing generating capacity and of fuel, leaves much room for improvement in a number of States.

मैं एक मेम्बर के नाते भी कह सकता हूं और मुझे इस काम की जानकारी भी है कि बोर्डज ठीक ढंग से बिल्कुल काम नहीं कर रहे हैं। जो इलैक्ट्रिसिटी बोर्डज पर करोड़ों रुपयों का कर्जा है। भगवान हीं जानता है कि सेन्ट्रल इलैक्ट्रिसिटी एथारिटी किस प्रकार का को आर्डिनेशन करता है। कोटा में पूंजीपतियों को बिजली छः पैसे प्रति यूनिट के हिसाब से दी गई है।

**श्री गिरधारी लाल व्यास** (भीलवाड़ा) दो पैसे।

**श्री मूल चन्द डागा** : माननीय सदस्य बता रहे हैं कि दो पैसे प्रति यूनिट के हिसाब से बिजली दी जा रही है। वह बोर्ड लासिज पर लासिज सफर कर रहा है। एक करोड़ रुपये का नुक्सान एक साल का होता है। कोई भी इलैक्ट्रिसिटी बोर्ड ऐसा नहीं है जिसको लास नहीं हो रहा है। आसाम के इलैक्ट्रिसिटी बोर्ड की एक्युमुलेटिड इन्ट्रेस्ट लायबिलिटी 32.46 करोड़ रुपये है। क्या इन बोर्डों पर सरकार का कोई नियंत्रण है या नहीं?

बड़े बड़े लोग इन बोर्डों के चेयरमन बनते हैं—पलिटीशन्ज बन जाते हैं, जो इलैक्ट्रिसिटी का ए बी सी भी नहीं जानते है। इस पद पर टैकनीशियन को नियुक्त करना चाहिए। बोर्ड में सारे सेक्रेटरीज रख दिए जाते हैं—इंडस्ट्री, पावर और फिनांस सेक्रेटरी। जहां तक उनका एटेंडेंस का सम्बन्ध है; सिर्फ एक टैकनिकल मेम्बर हाजिर होता है और रेजोल्यूशन पास कर दिए जाते हैं। मीटिंग में 25 परसेंट मेम्बर भी नहीं आते हैं। वे घर बैठ कर एटेंडेंस

[श्री मूल चन्द डागा]

दर्ज करा देते है और उनको टी ए और डी ए मिल जाता है । हर एक बोर्ड मे यह हो रहा हैं । आज जरूरत इस बात की है कि रेल और पावर को प्रायर्टी दे कर उनमे सुधार किया जाये ।

इस संकल्प का विरोध कौन करेगा, लेकिन बोर्डों का चैकिंग किया जाना चाहिए । चेयरमैन को तीन हजार रुपए तन्खवाह दी जाती है । बंगला और नौकर दिए जाते है । कोई कहने वाला नहीं है । ये नये राजा-महाराजा बन गए है । पब्लिक अडरटेकिंग्ज में राजा-महाराजा अलग हैं । भगवान ही उनसे इस गरीब देश की रक्षा कर सकता है । डिफीटिड पालिटिशन्ज को, जो चुनाव मे हार जाते है, चयरमैन बना दिया जाता है । उनको शानदार बंगला, चार छः नौकर मिलते है, ओवर-स्टाफिंग है ।

**श्री हरिकेश बहादुर (गोरखपुर) :** हारे हुए पालिटीशन्ज मिनिस्टर भी बन जाते है । श्री प्रणव मुकर्जी का उदाहरण हमारे सामने है ।

**श्री मूल चन्द डागा :** हमने यह आपसे ही सीखा है । यह जनता पार्टी की देन है ।

आसाम में बिजली का पर-कैपिटा कनजम्प्शन बहुत कम है । उस की हालत खराब है । आप वहा बिजली का विकास कीजिएगा । लोन दीजिएगा लेकिन आप उस पर थोड़ा लगाम लगाइएगा । पिछले वर्षों मे बोर्ड की क्या परफार्मेंस रही है, मेरे पास उसके आकड़े है लेकिन मैं वह डाटा दे कर समय नही लेना चाहता हूं । मैं अपनी बात यही समाप्त करता हूं ।

**श्री हरिकेश बहादुर (गोरखपुर) :** सभापति महोदय, यह बहुत अच्छा अवसर है कि हम आसाम के बारे मे कुछ और भी बात कर सकते है. . . .

**सभापति महोदय :** नहीं, कुछ और नही ।

**श्री हरिकेश बहादुर :** वसे तो हम उसी पर बात करेंगे. . . .

**सभापति महोदय :** उस से क्या होगा कि आप कुछ बात कहेंगे, मंत्री महोदय के पास उस का जवाब नहीं होगा । वह तो एलेक्ट्रिसिटी के बारे में ही जवाब दे सकेंगे ।

(160)

**श्री हरिकेश बहादुर :** मैं दो मिनट उस के लिए समय लूगा । ज्यादा समय नही लूगा ।

आसाम के अंदर जो आन्दोलन शुरू हुआ अगर उस की पूरी समीक्षा की जाय तो उस की जड़ मे आर्थिक कारण मिलेगा ।. . . .(व्यवधान). . बिजली से ही सम्बन्धित है । मुख्य कारण आर्थिक कारण है ; वहा के आर्थिक पिछड़ेपन और गरीबी के कारण ही खास तौर से यह आन्दोलन शुरू हुए, विदेशियों को निकालने के बात शुरू हुई । आज जो इतना आन्दोलन चल रहा है, अभी वह आन्दोलन समाप्त भी नही होने पाया कि फिर अखबारों में इस तरह की खबरे निकल रही हैं— "असम म विदेशियो की घुसपैठ जारी, बंगलादेश से 15 हजार परिवार आए,"

इस तरह की चीजें फिर शुरू हो रही हैं । इस को रोकने की दिशा में सरकार की कार्यवाही करनी चाहिए नहीं तो आप चाहें जितनी तरक्की करें अगर इस प्रकार से घुसपैठ वहां जारी रहेगी तो उस का कोई भी लाभ वहां के लोगों को नहीं पहुंच पाएगा । अभी माननीय श्री राव साहब ने कहा कि आन्दोलन के समाप्त होने की दिशा में कुछ कदम उठाया जा रहा था जिस पर कि दोनों पक्ष सहमत भी हो गए थे लेकिन फिर कुछ गड़बड़ी आ रही है। आज के अखबारों में इस तरह की बातें आई हैं । सरकार को एक बहुत ही अच्छा, सौहार्दपूर्ण वातावरण बनाना चाहिए जिस से कि सारी कठिनाई दूर हो तभी हम विकास का भी कार्यक्रम आगे बढ़ा सकेंगे और जो हम लोन वगैरह बिजली के लिए दे रहे हैं वह तभी ठीक ढंग से उपयोग में आ सकेगा जब वहां शांति का वातावरण रहेगा । इस के लिए सरकार को चाहिए कि जितने भी ~~झिगड़े~~ आन्दोलन हैं उन को सब को ~~को~~ फ्री कर दें और जो कुछ भी पहले समझौता हुआ है जिस में कि मणिपुर के मुख्य मंत्री ने मुख्य भूमिका अदा की थी उस का ठीक ढंग से पालन होना चाहिए ।

आज आसाम के अंदर बिजली के अभाव के कारण खास तौर से उद्योगों का विकास वहां नहीं हो पा रहा है । जब तक वहां उद्योगों का विकास नहीं होता तब तक वहां से गरीबी और बेरोजगारी दूर नहीं होगी । इस के लिए बहुत आवश्यक है कि हम वहां बिजली का उत्पादन बढ़ाएं । ब्रह्मपुत्र जैसी एक बहुत बड़ी नदी वहां है, अगर इस नदी के पानी का ठीक ढंग से उपयोग किया जाय तो मुझे पूरा विश्वास है कि वहां सिंचाई में भी सुविधा हो जाएगी और उस से बिजली भी काफी मात्रा में उत्पन्न होगी जो कि वहां के औद्योगिक विकास के लिए और ग्रामीण विद्युतीकरण के लिए पर्याप्त होगी और पूरे के पूरे उत्तर भारत में उस का अच्छा प्रभाव पड़ेगा। उत्तर भारत की सारी जनता को उस से लाभ होगा । इसलिए ब्रह्मपुत्र के पानी को ठीक ढंग से इस्तेमाल करने की आवश्यकता है ताकि विद्युत का उत्पादन हो सके । आसाम में अगर विद्युत का उत्पादन हम ठीक ढंग से करते हैं तो वहां हम कागज का उद्योग, रबड़ का उद्योग और बहुत से छोटे छोटे उद्योगों का विकास कर सकते हैं जिस का नतीजा यह होगा कि वहां जो हमारे तमाम नवयुवक बेकार और बेरोजगार हो रहे हैं उन को रोजगार मिलेगा और वहां का उत्पादन भी बढ़ेगा । वहां की अर्थव्यवस्था सुधरेगी और गरीबी दूर होगी।

वहां पर रेलवे लाइन्स और सड़कों का भी विकास नहीं आ है जिस की वजह से वहां औद्योगिक प्रगति में काफी बाधा पड़ती है । मैं ने रेल मंत्री से भी इस बात के लिए अभी जो बहस हो रही थी उस में निवेदन किया था । मैं ने उन से कहा था कि रेलवे लाइन का वहां पर विकास किया जाय । लेकिन उस हिस्से में जो रेलवे लाइन का विकास किया जाय उस में रेलवे का ~~एलेक्ट्रीफिकेशन~~ विद्युतीकरण भी साथ-साथ होना चाहिए क्योंकि उस से खर्चा कम होगा और साथ ही जो डीजल की वजह से परेशानी पैदा हो रही है वह परेशानी भी दूर होगी । वह बिजली वहां तभी दे सकेंगे जब कि बिजली का उत्पादन अधिक से अधिक वहां करने में हम सक्षम होंगे । इसलिए मैं यह कहता हूं कि वहां रेलवे लाइन बनायी जाय

[श्री हरिकेश बहादुर]

और उस पर विद्युत की रेलगाड़ी चलायी जाय।

मान्यवर ब्रह्मपुत्र के पानी के इस्तेमाल की जो बात कही गई उससे जहां सिचाई की सुविधा होगी, विद्युत उत्पादन का कार्य होगा वहीं बाढ़ से उस तमाम क्षेत्र को बचाया जा सकेगा जो क्षेत्र आज बाढ से डूब जाते हैं जिसके कारण फसलें नष्ट हो जाती हैं और लोगों को जानें भी चली जाती हैं साथ ही जानवर भी मरते हैं । इसलिए मैं चाहता हूं ब्रह्मपुत्र के पानी का सही ढंग से इस्तेमाल होना चाहिए और इस दिशा में सरकार को तत्काल कार्यवाही करनी चाहिए ।

ग्रामीण विद्युतीकरण के सम्बन्ध में जैसा कि डागा जी ने कहा आसाम में बहुत सारे गांव ऐसे रह गए हैं जहां पर बिजली नहीं गई हैं । ग्रामीण विद्युतीकरण की जहां तक बात है वैसे तो सारे उत्तर पूर्व भारत की इस संबंध में उपेक्षा हुई है जिसमें आसाम भी शामिल है । मैं चाहूंगा इसके लिए एक योजनाबद्ध तरीके से प्रयास किया जाए ताकि उस पूरे क्षेत्र के विकास को बढ़ावा देने का कार्य किया जा सके । इसी प्रकार से हम वहां की परेशानियों को दूर कर सकते हैं । ग्रामीण विद्युतीकरण की बहुत ही आवश्यकता है । हरिजन बस्तियों तथा आदिवासियों के क्षेत्रों में विद्युतीकरण का कार्य प्राथमिकता के आधार पर किया जाना चाहिए । मैं मंत्रीजी से कहूंगा कि वे इस दिशा में विशेष रूप से ध्यान दें । जो प्रस्ताव यहां पर आया हैं, हम उसका समर्थन करते हैं हम चाहते हैं इसकी सीमा और बढ़ाई जाए। इतना ही दे देने से विकास कार्य पूरा नहीं होगा । आज जो वहां की स्थिति है उसमें हमारा कर्त्तव्य है कि तेजी के साथ विकास कार्यों को बढ़ाया जाए । पुरानी 95 करोड़ से 130 करोड़ की लिमिट तक आप बढ़ा रहे हैं, मैं समझता हूं इसको और आगे बढ़ाना चाहिए । विरोध करते हुए भी हम इसका समर्थन कर रहे हैं कि 130 करोड़ की लिमिट हो जाए । चूंकि आप वृद्धि कम कर रहे हैं इसलिए मैं इस बात का विरोध कर रहा हूं किन्तु जो कुछ आप बढ़ा रहे है उसका मैं समर्थन करता हूं ।

इन शब्दों के साथ श्रीमान् मैं आपका धन्यवाद देता हूं कि आपने मुझे समय दिया ।

~~श्री गिरधारी लाल व्यास~~: सभापति महोदय, मैं सबसे पहले माननीय मंत्री जी से जानना चाहता हूं कि इस संकल्प के सम्बन्ध में उन्होंने कहा है कि असम राज्य बिजली बोर्ड पर ~~15-3-80~~ तक बकाया ऋण राशि 85.93 करोड़ रुपए थी और इसके अलावा मार्च 1982 तक की अवधि में अपनी पंचवर्षीय योजना के कार्यन्वयन के लिए 108 करोड़ रुपए की आवश्यकता का अनुमान है तो जब 1982 तक 108 करोड़ का अनुमान है फिर 130 करोड़ की मांग करना किस प्रकार से मंत्री जी ने उचित समझा, इसको वे बताने की कृपा करेंगे । मैं समझता हूं जितने पैसे की आवश्यकता है उतना ही पैसा लेना चाहिए । समय-समय पर राज्य विधान सभा या लोक सभा में बजट के समय जितने ऋण की आवश्यकता होती है उसकी सीमा के सम्बन्ध में स्वीकृति मिलती आई है इसलिए इस सम्बन्ध में मैं विशेष रूप से मंत्री जी से जानकारी चाहूंगा ।

दूसरी बात यह है कि असम में, जैसा कि और माननीय सदस्यों ने भी बताया है, एलेक्ट्रिसिटी की सबसे कम खपत है। एलेक्ट्रिसिटी बोर्ड बराबर एक घाटे का सौदा है। वैसे तो केवल असम ही नहीं, सभी राज्यों में एलेक्ट्रिसिटी बोर्ड घाटे की स्थिति में चल रहे हैं जिसका मुख्य कारण यह है कि बहुत बड़े-बड़े सफेद हाथी इन बोर्डों में बिठा दिए जाते हैं और उनकी कोई जिम्मेदारी नहीं होती है। एक टेक्निकल मेम्बर बिठा दिया जाता है, एक फाइनेंशियल मेम्बर बिठा दिया जाता है और कुछ अन्य प्रकार के मेम्बर बिठा दिए जाते हैं जिसकी वहज से कोई सामूहिक जिम्मेदारी नहीं, किसी पर आप कोई जिम्मेदारी फिक्स नही कर सकते कि कौन से मेहकमे का काम खराब हो रहा है, किस प्रकार की खरीददारी हो रही है, कितना सामान है—कोई उसकी देख-रेख नही होती है। जहां भी बोर्ड स्थापित किए गए हैं—वह चाहे रेलवे बोर्ड हो, एलेक्ट्रिसिटी बोर्ड हो या अन्य प्रकार के बोर्ड हो, वहां पर लोगों को अपनी जिम्मेदारी से हटने का मौका मिला है। अगर कहीं पर कोई एक मेम्बर हो जैसे चीफ इंजीनियर हो, उस पर इस प्रकार की जिम्मेदारी फिक्स की जाए कि अमुक अमुक लाइन तैयार होनी चाहिए और बिजली सप्लाई होनी चाहिए तथा उसमें किसी तरह का घाटा या बदइन्तजामी नही होनी चाहिए तो आप ऐसा कर सकते हैं लेकिन किसी बोर्ड में जो सदस्य बैठे होते हैं उनके ऊपर आप इस प्रकार की कोई बात कहीं डाल सकते हैं। इसलिए मैं मंत्री महोदय से निवेदन करूंगा कि आपने सभी जगह बोर्ड को स्थापित कर दिए जैसे रेलवे बोर्ड हैं उसमें कोई देखता कि किस सेक्शन में काम खराब है, कहां गाड़ियां ठीक से चल रही हैं और कहां ठीक से नहीं चल रही है, कितना सामान कौन उठाकर ले जा रहा है जैसा कि कलकत्ता में अभी दो तीन रोज पहले अखबार में देखा होगा कि डिब्बे के डिब्बे जो जाते हैं उनके पार्टस तक गायब हो जाते हैं। इस प्रकार की रेलवे बोर्ड की हालत है। करोड़ों रुपए का सामान बोर्ड के द्वारा खरीद लिया जाता है, जो अनावश्यक होता है और वह पड़ा रहता है। किसी की जिम्मेदारी नहीं है कि उन बोर्डस की व्यवस्था ठीक प्रकार से की जाए। ऐसी हालत में मैं माननीय मंत्री जी को यह सुझाव दूंगा कि इन सारी व्यवस्थाओं को ठीक प्रकार से करने के लिए कोई न कोई ऐसी व्यवस्था फिक्स कीजिए, जिससे जितने भी बड़े-बड़े मैम्बर्स बोर्ड में बैठते हैं, उनकी कोई न कोई ज़िम्मेदारी होनी चाहिए। यदि कोई टैक्नीकल मैम्बर है, तो उसको टैक्नीकल जिम्मेदारी होनी चाहिए, यदि कोई फाइनेंशियल मैम्बर, है, तो उसकी फाइनेंस की ज़िम्मेदारी होनी चाहिए और खरीददारी के संबंध में काम करने वाला मैम्बर है, तो उसकी खरीददारी की ज़िम्मेदारी होनी चाहिए। जब इस प्रकार की व्यवस्था आप करेंगे, तब जाकर सारी व्यवस्था ठीक होगी। आज इलैक्ट्रिसिटी बोर्ड के घाटे करोड़ों रुपए तक पहुंच गए हैं, इसके बावजूद भी यदि हमें इसी प्रकार की व्यवस्था से देश को आगे बढ़ाना है, तो मैं समझता हूं कि देश को पछताना पड़ेगा कि इलैक्ट्रोसिटी बोर्ड के हाथ में सारी व्यवस्था देकर के हमने एक बहुत बड़ा पाप किया है। इसलिए मैं निवेदन करना चाहता हूं कि इन सारी व्यवस्थाओं को देखने की आवश्यकता है।

मैं आप से यह भी निवेदन करना चाहता हूं कि इस ऋण के द्वारा वहां पर ज्यादा से ज्यादा स्कीमों को आगे बढ़ाया जाए, क्योंकि वह बहुत ही पिछड़ा हुआ क्षेत्र है। वहां पर रुरल इलक्ट्रिफिकेशन के द्वारा दूसरे उद्योग धन्धे लग रहे हैं, उनको पूरे तरीके से बिजली सप्लाई की जाए और नए उद्योग धन्धे स्थापित किए जायें। वहां पर एक्सट्रा बिजली पैदा की जाए। ब्रह्मपुत्र के द्वारा जितनी बिजली पैदा कर सकते हैं, उतनी पैदा करके हम बिजली सप्लाई करें। उससे उस क्षेत्र का निश्चित तरीके से विकास होगा, तरक्की होगी।

[श्री गिरधारी लाल व्यास]

आज वहां पर लोगों के एजीटेटिड होने का मुख्य कारण यह है कि वहां पर अनएम्प-लायमेंट की बहुत बिजली प्राबलम है। उनकी ग़रीबी की बहुत बड़ी प्राबलम है। उनकी सारी प्राबलम्स को सुधारने के लिए ऋण लेकर जितनी बिजली सप्लाई कर सकते हैं, उतनी करनी चाहिए। वहां पर ज्यादा से ज्यादा कल कारखाने स्थापित करने चाहिए, ज्यादा से ज्यादा उद्योग धन्धे स्थापित करने चाहिए, ताकि उनको एम्प्लायमेंट मिल सके और लोगों की ग़रीबी और बेकारी दूर हो, खेतीबाड़ी में भी तरक्की हो। इस तरह से यदि आप प्रावधान करेंगे तो निश्चित तरीके से वहां की तरक्की होगी। आप जो ऋण लेने के लिए यहां पर संकल्प लाए हैं, वह हम पास भी कर देंगे, तब भी उसका ठीक तरह से उपयोग नहीं होगा, इस पर आपको ध्यान देना चाहिए।

दूसरा मेरा निवेदन है कि कम से कम पैसे में बिजली कैसे सप्लाई हो सकती है इस तरफ भी आपको ध्यान देना चाहिए। वहां पर हाइड्रो की बहुत गुजाइश है, उसको आपको करना चाहिए और थर्मल पावर की व्यवस्था आपको ज्यादा से ज्यादा करनी चाहिए। मैं यह भी निवेदन करना चाहता हूं कि वहां पर कितनी बिजली की क्षमता है, कितनी वहां पर पदा हो रही है, कितना लीकेज है, कितनी चोरी है, कितना पिलफ्रेज हो रहा है, इन सारी बातों पर यदि आप ध्यान देंगे, तो आप को अन्दाज लगेगा कि किस प्रकार से व्यवस्था को ठीक कर सकते हैं।

इन शब्दों के साथ मैं आपको धन्यवाद देता हूं और मैं इस संकल्प का समर्थन करता हूं।

**श्री रीतलाल प्रसाद वर्मा** (कोडरमा): सभापति महोदय ....

**श्री हरिकेश बहादुर**: सभापति महोदय सदन में कोरम नहीं है।

MR. CHAIRMAN: If you insist, I must do it.

PROF. N. G. RANGA: I have only two observations to make . . .

MR. CHAIRMAN: Prof. Ranga, please speak after Mr. Verma. Let the quorum bell be rung—

अब क़ोरम हो गया है। श्री आर० एल० पी० वर्मा अब आप बोलिये।

**श्री रीतलाल प्रसाद वर्मा**. मान्यवर ऊर्जा मंत्री महोदय ने जो संकल्प रखा है उसका समर्थन करने के लिए मैं खड़ा हुआ हूं। आज वहां का युवा वर्ग जरा सा संघर्ष के पथ पर है। पिछले 33 वर्षों क़ी आजादी के बाद से जो भी रुपया बजट में रखा गया उससे भी गांवों में बिजली नहीं लगी। रूरल इलेक्ट्रिफिकेशन का काम भी वहां नगण्य है। सामाजिक और आर्थिक दृष्टिकोण से भी सारा पूर्वोत्तर भारत बहुत उपेक्षित रहा है। इस दृष्टिकोण से और इस आन्दोलन के प्रभाव से भी जो माननीय मंत्री महोदय ने 130 करोड़ रुपया केवल वहां के विद्युतीकरण के लिए दिया है इस के लिए वस्तुतः वे धन्यवाद के पात्र हैं। मैं समझता हूं कि इस दरम्यान मे भी उस क्षेत्र में कुछ विकास होगा। विद्युतीकरण के द्वारा गांव गांव में बिजली जाएगी। इसके द्वारा वहां उद्योग बढ़ेंगे, सिंचाई का काम होगा और नाना प्रकार के विकास के काम वहां बढ़ाये जा सकते हैं।

लेकिन आज जो राज्यों में विद्युत परिषद् हैं, इलेक्ट्रिसिटी बोर्डस हैं सब इतने डिफेक्टिव हैं कि कुछ कहा नहीं जा सकता। ये इतनी मनमानी करते हैं, स्वच्छंद भ्रष्टाचार करते हैं। इसलिए

बिजली कभी पूरी तरह से प्राप्त नहीं हो पाती । बिजली ग्राम तौर पर बन्द रहती है । बिजली की कोई गारन्टी नहीं है कि उद्योग को, खेतीबाड़ी को, सिंचाई के काम को बिजली सही ढंग से मिल सकेगी । गारन्टी से इन क्षेत्रों को बिजली नहीं मिलती ।

विद्युत की गारन्टी न होते हुए भी टैक्सों की वसूली कर ली जाती है । इसलिए इस दिशा में विद्युत बोर्ड का सगठन ठीक करना चाहिए । यह चीज पूरे देश के लिए जरूरी है । मेरा तो यह सुझाव होगा कि डेमोक्रेटाइजेशन आफ दी इलेक्ट्रिसिटी बोर्ड हो । लोकतंत्रायकरण करना चाहिये । अभी स्टेट की ओर से सात लोगों को नामिनेट किया जाता है । वे किसी भी क्षेत्र का प्रतिनिधित्व नहीं करते हैं और मनमाने ढंग से ही उनको नामिनेट कर दिया जाता है । ये मैम्बर जनता की क्या तकलीफें है, बिजली कहां लगनी चाहिये, कौन से क्षेत्र बैकवर्ड है, कहां अधिक सुविधायें हैं, किसी बात का ख्याल नही करते है । जहां अधिक सुविधायें होती है वही बिजली दे दी जाती हैं । इस तरह की चीजों को देखने वाला कोई नहीं है । इसलिए जरूरी है कि विद्युत परिषदों का लोकतंत्रीकरण हो । दो मेम्बर विधान सभा से जाने चाहियें, दो इंजीनियर होने चाहियें, दो एम्प्लायीज के प्रतिनिधि होने चाहियें, और एक मैम्बर किसानों मे से होना चाहिये । और एक मेम्बर विशेषज्ञों में से या वैसा कोई आदमी होना चाहिये । सामाजिक जीवन के विभिन्न कार्यक्रम जो होते हैं उनके जो विशेषज्ञ होते हैं उनके जो जानकार होते हैं, इस तरह से उनके प्रतिनिधि वहां आ सकेंगे और जो लोगों के साथ ज्यादतियां होती हैं, उनको रोक सकेंगे । असम में ही नहीं बल्कि दूसरे राज्यों में भी अगर इस व्यवस्था को मंत्री महोदय लागू कर दें तो ज्यादा अच्छा होगा ।

विद्युत बोर्ड जो वसूली उनको करनी होती है, उसमें भी कोताही बरतते हैं । कर्मचारीगण उपभोक्ताओं के साथ सम्बन्ध स्थापित कर लेते हैं और इस तरह से समानान्तर भ्रष्टाचार का स्रोत चलाते हैं । जो आमदनी उपभोक्ताओं से उनको होती है उसकी वजह से विद्युत बोर्ड घाटे में जाते हैं । यही वजह है कि सभी जगहों पर विद्युत बोर्ड आज घाटे में जा रहे हैं । बिहार में 130 करोड़ की राशि बकाया पड़ी हुई है जो वसूल नहीं हो पा रही है । असम मे तथा दूसरी जगहों पर भी यही स्थिति है इस ओर भी आपका ध्यान जाना चाहिये ।

विद्युत की जो दर है वह कही अधिक है और कहीं कम है । अलग अलग राज्यो में अलग अलग दरें हैं । मैं चाहता हूं कि पूरे राष्ट्र में यूनिट का चार्ज एक समान होना चाहिये । मैं यह भी चाहता हूं कि इन बोर्डों के क्रियाकलापों का पुनरीक्षण होना चाहिये और इनमें सुधार लाया जाना चाहिये ।

असम में जन आन्दोलन हुआ, विद्यार्थियों का आक्रोश भड़का । वहां पर आपको जो भी काम आप करना चाहते हैं, उसको युद्ध स्तर पर करना चाहिये । छोटे छोटे उद्योगों को आपको रियायती दरों पर बिजली देनी चाहिये । वहां के लोगों को राहत पहुंचाई जानी चाहिये और ऐसा कोई काम नहीं करना चाहिये जिससे वहां की शांन्ति और व्यवस्था को

[श्री रीतलाल प्रसाद वर्मा]

खतरा पैदा हो । लोगों को सन्तोष हो, इस तरह के काम आपको करने चाहिये ।

PROF. N. G. RANGA: If any warning is needed for any of our Ministers that this House should not be taken for granted and just because any particular proposition appears to be either too technical or too simple, they need not have to make necessary statements in order to educate the Members of Parliament, then this debate itself is enough warning. I hope not only our present Minister/Ministry but Ministers as a whole will be very cautious that whenever they come to the House with their propositions, it is necessary that the House should be educated and also the Minister should allow itself to be educated in regard to the temper, the knowledge, the feelings and the suggestions that could be made by the Members of Parliament from all Sections of the House. I myself feel extremely grateful to the Members who have taken part in this debate because I find myself educated so much.

The most extra-ordinary thing is, it is not that India has neglected Assam, but the people of Assam also seem to have neglected themselves. For four years they had no information about the working of their State Electricity Board. Many of our friends have been complaining that these electricity boards are not properly represented, properly constituted, they are not functioning properly and so on. Whose responsibility is it? It is the responsibility of the local Governments. But the local Governments are failing everywhere. On top of all, it is the responsibility of the Central Government.

Having said this, I would like to make an appeal to the Prime Minister, the External Affairs Minister and the Energy Minister—all the three of them—to take this particular matter into serious consideration and try to get in touch with the neighbouring independent Governments of Bhutan, Nepal and Bangladesh. They will have to negotiate with these three countries in order to be able to harness the waters of the great Brahmaputra and exploit the electricity and power that we would be able to develop from there.

I do not think this Rs. 300 crores is going to take us anywhere at all. We are spending thousands of crores for the development of super thermal power stations in different parts of the country. Hydel is much cheaper. We should be able to allocate sufficient funds to the programme of development of hydel power from the Brahmaputra. Therefore, I would appeal to the Prime Minister to spare time and pay special attention in order to carry on these negotiations with other neighbouring powers and also to plead with the Planning Commission to raise by whatever means whether in India or outside, sufficient funds in order to be able to develop hydel power not only in Assam but in the whole North-Eastern frontiers. Now, they are paying special attention to the achievement of peace in Assam and North-Eastern States. I wish them all success. The Prime Minister is not very much pleased with whatever efforts we have made nor is she so sanguine and hopeful about the achievements we may expect in the near future. When I went to congratulate her on this agreement, she said: let us wait and see: there may be so many troubles; we have got to overcome all those before we have peace. So much cautious she is.

At the same time, I want to put equal emphasis on the development of power and other sources in the North-Eastern region and for that purpose, I hope the External Affairs Minister will be able to spare as much of his energy as possible, as he is able to spare for the achievement of peace in various parts of the world.

**श्री कमला मिश्र मधुकर** (मोतीहारी) : सभापति महोदय, यह जो संकल्प है, उसमें तो विरोध करने की कोई बात नहीं है "देर आयद दुरुस्त आयद"—देर से ही सही, यह अच्छा काम किया गया है। लेकिन मैं एक बात कहे बगैर नहीं रह सकता हूं कि जिन देशों में विकास का पूंजीवादी मार्ग अपनाया जाता है, उनमें कुछ इलाके और कुछ व्यक्ति काफी आगे बढ़ जाते हैं और अन्य पीछे रह जाते हैं। हमारे देश के कई भागों की सदा से उपेक्षा की जाती रही है। मैं रंगा साहब से सहमत नहीं हूं कि आसाम के लोगों का दोष है कि उन्होंने कुछ नहीं किया। हमारे देश में आज भी ऐसे इलाके हैं, जो बहुत पिछड़े हुए हैं। उनके संतुलित विकास की ओर भारत सरकार ने—चाहे वह कांग्रेस की सरकार हो या जनता पार्टी की सरकार—ध्यान नहीं दिया है। नतीजा यह हो रहा है कि आज बहुत सारी प्रवृत्तियां पैदा हो रही हैं। कहीं झारखंड आन्दोलन चल रहा है, कहीं त्रिपुरा में आन्दोलन चल रहा है, कहीं आसाम में चल रहा है, कहीं मणिपुर मे आन्दोलन चल रहा है। पिछड़े हुए इलाकों की जो समस्याएं जटिल बनी हुई थीं वह आज इन को भड़का रही हैं। इस दिशा में अगर विद्यूत के विकास के लिए वहां कोई काम किया जा रहा है तो वह सही है।

मैं एक बात यह कहना चाहता हूं कि विद्यूत बोर्डों की व्यवस्था खास कर हमारे बिहार में अच्छी नहीं है। वहां ऐसा मालूम होता है कि विद्यूत बोर्ड वहां का केवल एक उजला हाथी है जिस के अन्दर कोई काम नहीं हो रहा है। बिजली का संकट बिहार में बना हुआ है। रूरल एलेक्ट्रिफिकेशन नहीं हो रहा है। मैं चाहूंगा कि राज्य के आन्तरिक अधिकारों का हनन किए बगैर विद्यूत बोर्डों के विकास की दिशा में जैसे आसाम में ध्यान दिया गया है वैसे ही बिहार में भी ध्यान दिया जाय। बिहार राज्य विद्युत बोर्ड ही नहीं अन्य राज्यों के विद्यूत बोर्डों के कार्य संचालन की दिशा में भी ध्यान देने की आवश्यता है ताकि उस के जरिए विद्यूतीकरण हो और उस से देश का विकास हो सके। बिना तेजी से विद्यूतीकरण किए देश का तमाम विकास की योजनाएं जो हम चलाना चाहते हैं जिस के लिए हम ने संकल्प किया है, वह सफल नहीं होंगी। इसलिए जो कुछ किया गया है वह प्रशंसनीय काम है। जो आवश्यकताएं हैं इन की ओर भी सरकार को ध्यान देना चाहिए।

SHRI VIKRAM MAHAJAN: Mr. Chairman, Sir, I fully share the sentiments expressed by hon. Members. So far as the Electricity Board is concerned, Assam is in a mess. It is the same in the case of many other State Electricity Boards also. But the management of Electricity Boards is entirely the responsibility of the State Governments. The accounts are furnished by the State Electricity Boards and then they are audited. So far as Assam is concerned, it is unfortunate that they have not been sending accounts to us in spite of repeated reminders. But, as hon. Members are aware, Assam has been in a mess for a long time. That happens to be one of the reasons. We have got the provisional accounts upto 1977-78.

SHRI RAVINDRA VARMA: Under section 69(4) of the Act, the accounts of the Board have to be certified by the Comptroller and Auditor General. The Sub-Section before that says that the accounts have to be audited by the Comptroller and Auditor-General of India. Therefore, you have a better leeway in dealing with the situation.

SHRI VIKRAM MAHAJAN: The provisional accounts of 1977-78 have come. The accounts of Electricity Boards, including that of Assam, are in a mess.

[Shri Vikram Mahajan]

I agree with the hon. Members when they say that something should be done. The Prime Minister has recently told all the Chief Ministers to take some urgent measures. In the recent Power Ministers' Conference we told them that the Centre will help them in any way they want, provided they tell us what they want. If I start dilating on that, it will take a long time. They look into the financial management, tariff etc. The Prime Minister herself is taking very keen interest in the matter. But, as the hon. Members are aware, it is the primary function of the States. So far as Assam is concerned, because it is under President's Rule at present, we have to come before you with these proposals.

Some hon. Members did ask why we are placing this limit of Rs. 40 crores and why it is not more. The reason is that the finances for power development form part of the over all State Plans. In raising these resources the capability of the State Electricity Boards to generate surplus is taken into account and the balance is made up from the loans by the State Governments, LIC and Rural Electrification Corporation of India and from market borrowings. Thus, a substantial chunk of the finances of some of the Electricity Boards which do not generate sufficient internal resources is made up by loans.

The present borrowing of the Assam Electricity Board from the market, LIC and REC on the 31st March, 1980 was about Rs. 92 crores. In 1982-83 it is estimated that the additional borrowings is likely to be about Rs. 64 crores. To enable the State Electricity Board to meet its requirements for the next two years, the borrowing is expected to be of the order of Rs. 40 crores. That is why we have asked for Rs. 40 crores. After two years the State Government can make a further proposal. It has been proposed in the Resolution to raise the borrowing limit from the present level of Rs. 95 crores to 130 crores to meet the immediate needs of the State Electricity Board. After the new State Legislature is elected, it will be competent to raise the limit further.

So far as the future plan is concerned, we have sanctioned enough capacity for Assam, both thermal and hydel. The total capacity which will come into being in 1985-86 would be more than double the present capacity. The present capacity is approximately 161.5 MW. The capacity in 1985-86 will be to the tune of 498MW, that is, more than double the present capacity of Assam, and the investments will be over 150 crores for the on-going projects. They are likely to go up. These are the new schemes which Assam will be having in the next 5-6 years. There is a great potential. There are many schemes which we are examining, which will help more capacity to generate. At present our assessment is that the hydro potential is about a thousand MW and we will try our best to develop the potential.

Some hon. Members raised the question of rural electrification programme. In the next two or three years we intend covering 40 per cent of villages in Assam and Rs. 59 crores have been earmarked for the rural electrification. A special fund is kept for the Harijan bastees. One of the hon. Members raised the point—it is, I think, Mr. Harikesh Bahadur—about Harijan bastees. We have kept a special fund which is only meant for Harijan bastees. It is apart from what we give for the rural electrification programme.

PROF. N. G. RANGA (Guntur): Harijan as well as tribal.

SHRI VIKRAM MAHAJAN: Yes, in tribal bastees also. We are doing our best to develop the Assam potential. As I have said already, the Central Government is anxious that the projects already sanctioned should be completed. In fact, Assam does

receive some assistance from the neighbouring States. There are 220 KW lines. The entire North-Eastern region has hydro potential and it is being investigated and we are clearing projects as quickly as possible. As I have said earlier, the Prime Minister is making great efforts in solving the Assam tangle and also in the economic development of Assam. And I am sure I have answered all the points raised by the hon. Members regarding the accounts, regarding the potential and electrification, and I recommend that the Resolution be passed.

MR. CHAIRMAN: The question is:

"That in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), read with clause (b) of the Proclamation issued on the 12th day of December, 1979, by the President under article 356 of the Constitution with respect to the State of Assam, this House accords approval for fixing under the said sub-section (3) the sum of one hundred and thirty crores of rupees as the maximum amount which the Assam State Electricity Board may, at any time, have on loan under sub-section (1) of the said section 65."

*The motion was adopted.*

---

15.53 **hrs.**

## MICA MINES LABOUR WELFARE FUND (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): Sir, I beg to move:

"That the Bill further to amend the Mica Mines Labour Welfare Fund Act, 1946, be taken into consideration."

With a view to constitute a Fund for the financing of activities to promote the welfare of labour employed in the mica mining industry, the Mica Mines Labour Welfare Fund Act, 1946, was enacted and brought into force with effect from 23rd April, 1946. The Act provided for the levy of a cess as a duty of customs on all mica exported from the country at such rate not exceeding six and one-quarter per cent *ad valorem* as may from time to time be fixed by the Central Government by notification in the official Gazette. The present rate of cess which is effective from 15-7-1974 is 3½ per cent *ad valorem*.

The mica mining industry is concentrated mainly in the States of Andhra Pradesh, Bihar, Rajasthan and there are approximately 9,000 workers employed in it. The Welfare Fund has been utilised over the years to finance various facilities for the benefit of these workers. These relate mainly to running of medical and health care institutions, sanction of grants-in-aid for subsidised housing and for schemes of drinking water supply, disbursement of educational scholarships and implementation of recreational programmes for such workers.

Section 6 of the aforesaid Act empowers the Central Act to make rules to carry into effect the purposes of the Act. The Act does not presently provide that the rules so made by the Central Government be also laid before Parliament, as is generally provided for in all such legislations undertaken since 26-1-1950.

This aspect came up for review by the Committee on Subordinate Legislation (Fifth Lok Sabha), who in their 14th Report desired that the Government should undertake a review of all Acts with a view to finding out whether these contained a provision for laying of rules framed thereunder before Parliament. The Committee on Subordinate Legislation (Sixth Lok Sabha) in their 19th Report specifically desired that the omission obtainable in the Mica Mines Labour Welfare Fund Act, 1946, should be made good at the earliest possible opportunity. It is in this background that the present Bill has been presented to the House for consideration. The Bill seeks to insert sub-section (3) under Section 6 of the Mica Mines Labour